

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:628
ANSWERED ON:09.07.2004
INCOME TAX ARREARS IN ORISSA
Nayak Shri Ananta

Will the Minister of FINANCE be pleased to state:

- (a) the number of cases of arrears of Income Tax pending with various corporate sectors and individuals in the Eastern States and particularly in Orissa;
- (b) the amount of Income Tax due for payment by each corporate sector as on date; and
- (c) the steps taken to expedite the collection of arrears?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) As per information centrally maintained, as on 31.3.2004 a total of 558 cases of arrears over Rs. 1 crore pertain to the various charges of the Eastern Zone, including Orissa.

(b) As per information available as on 31.3.2004 in cases of arrears over Rs. 1 crore, arrears amounting to Rs. 3775 crores pertain to 295 Corporate cases. These arrears are in various stages of process, including appeal. Information in respect of each case require collection of details from field units, involving substantial time & effort, which may not be commensurate with the objective sought to be achieved.

(c) Recovery of tax is effected through machinery as provided under chapter XVII & Second Schedule of the Income Tax Act, 1961. Measures taken to expedite the dues would depend on the facts of each case. Besides, special units at important Chief Commissionerates have been set up to monitor collection of demand. Appellate authorities, including ITAT and Settlement Commission, have also been requested for priority disposal of stay cases and high demand appeals.